



2026:AHC:51027-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 30824 of 2014

Dr. Bhim Rao Ambedkar Welfare Society

.....Petitioner(s)

Versus

State of U.P. and 2 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Archana Singh	
Counsel for Respondent(s)	:	A.S.Chaturvedi,	Asgi-2014/9813,
		Jagdish Pathak, S.C.	

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. This matter has been listed under the category of 'oldest pending cases in this High Court, for priority hearing'.
2. None is present for the petitioner.
3. This petition, in public interest, has been filed by the petitioner-society seeking implementation of provisions of Criminal Procedure Code to frame Victim Compensation Scheme.
4. Counter affidavit has been filed along with Annexure CA-1 containing notification dated 09.04.2014 framing the Victim Compensation Scheme.
5. In view of the fact that the plea as raised in the petition has already been granted by the State, the petition has been rendered infructuous. The same is, therefore, dismissed as having become infructuous.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

March 12, 2026
RK/AKShukla